



The Maharashtra Industrial Relations (Repeal) Act, 2026

Act No. 43 of 2026

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महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४१ (९)]

बुधवार, जुलै २२, २०२६/आषाढ ३१, शके १९४८

[पृष्ठ २, किंमत : रुपये २७.००]

असाधारण क्रमांक ११२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Industrial Relations (Repeal) Act, 2026 (Mah. Act No. XLIII of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLIII OF 2026.

(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 22nd July 2026.

An Act to repeal the Maharashtra Industrial Relations Act.

XI of
1947.

WHEREAS it is expedient to repeal the Maharashtra Industrial Relations Act; it is hereby enacted in the Seventy-seventh Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Industrial Relations (Repeal) Act, 2026. Short title.

XI of
1947.

2. The Maharashtra Industrial Relations Act is hereby repealed.

Repeal of XI of
1947.

Savings.	3. (1) Notwithstanding repeal of the Maharashtra Industrial Relations Act, the pending proceedings thereunder on the date of commencement of this Act, as well as the implementation of existing settlements, court orders and awards alongwith the rights and liabilities arising therefrom shall be continued and disposed of in accordance with the provisions of the Maharashtra Industrial Relations Act, as if this Act had not been enacted.	XI of 1947.
	(2) The provisions of section 7 of the Maharashtra General Clauses Act, shall apply on repeal of the Maharashtra Industrial Relations Act.	I of 1904. XI of 1947.